

Statement

State-wise position of sanction of loans by the SFCs during 1983-84 (April-March) in respect of all units and SSI units

(Rs. in lakhs)

Sl. No.	State/Union Territory	Sanctions to all units		Sanctions to SSI units	
		No.	Amount	No.	Amount
1.	Andhra Pradesh	1631	6235.94	1021	3839.97
2.	Assam	125	210.82	74	67.33
3.	Bihar	559	3367.42	479	2413.09
4.	Delhi	84	629.70	76	441.15
5.	Gujarat	1232	4796.79	1212	3869.06
6.	Haryana	525	1694.42	408	1350.69
7.	Himachal Pradesh	102	795.11	52	402.89
8.	Jammu and Kashmir	788	1222.83	481	532.27
9.	Karnataka	2551	21044.61	1874	3573.64
10.	Kerala	250	8.11	184	356.84
11.	Madhya Pradesh	433	2996.29	384	2115.18
12.	Maharashtra	1987	3247.24	1571	2664.12
13.	Orissa	2970	5075.75	2403	3204.72
14.	Punjab	417	2243.14	376	1230.66
15.	Rajasthan	4228	3878.45	3395	1941.73
16.	Tamil Nadu	3113	5306.42	2003	3534.85
17.	Uttar Pradesh	4252	4519.49	4203	3847.79
18.	West Bengal	1290	2176.20	1207	1788.60

Extension of minimum wages act to Handloom workers

3812. SHRI C. SAMBU : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether there is any proposal to bring Handloom Weavers under Minimum Wages Act;

(b) if so, whether there is any proposal to construct sheds for Handlooms, so that Handloom workers hitherto exploited by Master weavers can be brought under organised labour; and

(c) whether there is also any proposal to purchase, by opening "Purchase Centres" the 12 items manufactured by Handloom Weavers under the new Handloom Weavers Act, directly by Government ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH):

(a) Under the Minimum Wages Act 1948, the State Governments are the "appropriate Governments" for fixing minimum wages for employment in handloom industry. Some State Governments have already fixed/revised minimum wages for the handloom industry under the Act.

(b) Yes, Sir.

(c) No, Sir. The new Act, mentioned in the question, presumably refers to "The Handlooms (Reservation of Articles for Production) Act, 1985". This Act seeks to reserve certain items for exclusive production by the handloom sector and not for purchase from the Handloom sector.

[English]

12.00

PROF. K.K. TEWARY : Mr Speaker, Sir, I think this will be taken seriously by you and the entire House. For long we have tolerated traitors in Kashmir. On 14th of this month Pakistani flags were unfurled all over the Valley and even in the Kashmir University Pakistan flag was unfurled.

MR. SPEAKER : I will get the information and then see to it.

PROF. K.K. TEWARY : Sir, 60 people have been arrested. What action is the Government going to take ?

MR. SPEAKER : I will take notice of it.

PROF. K.K. TEWARY : Sir, I would like the hon. Home Minister to make a statement. It is a most serious thing.

MR. SPEAKER : I will take notice of it.

PROF. SAIFUDDIN SOZ : Sir, Mr. Brian, the Canadian Prime Minister has committed... (Interruptions)

MR. SPEAKER : It has come to me. I will look into it and get facts.

PROF. SAIFUDDIN SOZ : It is a breach of inter-Governmental Protocol.

MR. SPEAKER : I will find the facts, then I will come.

PROF. SAIFUDDIN SOZ : It has appeared in the Canadian paper ... (Interruptions)

SHRI BASUDEB ACHARIA : Sir, what has happened to my privilege notice ?

MR. SPEAKER : I have got the answer. We will see to it. And if any further action is to be taken then we will contemplate. You will first see it and if there is any discrepancy, then we will come.

PROF. SAIFUDDIN SOZ : Sir, what has happened to my request ?

MR. SPEAKER : I will get the facts and then come to it.

PROF. K.K. TEWARY : What about the Pakistani elements ?

PROF. SAIFUDDIN SOZ : We must denounce those elements.
(Interruptions)

QUESTION OF PRIVILEGE

[English]

MR. SPEAKER : On 13th August, 1985, Prof. Madhu Dandavate gave notice of a question of privilege against the Minister of Finance and Commerce, Shri Vishwanath Pratap Singh, for allegedly making policy announcements outside the House on 10th August, 1985, regarding steps to boost exports in response to demands by representatives of trade and industry at an open House discussion.

The Minister of Finance in his comments has *Inter-alia* stated that : "Open House discussions have no fixed agenda and representatives of industry and trade are free to raise any points that they deem appropriate. Commerce Minister thereafter responds to some of the points raised during the discussions. This is not a forum for making policy announcements. This is a forum primarily for taking administrative decisions which can be taken on the spot." He has also stated that the announcements made by him were either within the framework of existing policies or dealt with on-going schemes or related to purely administrative and procedural matters